

ITEM NO.44

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).419/2023

INDIAN NATIONAL CONGRESS & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION)

Date : 05-04-2023 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.  
Mr. Shadan Farasat, AOR  
Mr. Amit Bhandari, Adv.  
Mr. Aman Sharma, Adv.  
Mr. Shourya Dasgupta, Adv.  
Mr. Aman Naqvi, Adv.  
Ms. Hrishika Jain, Adv.  
Ms. Mreganka Kukreja, Adv.  
Ms. Natasha Maheswari, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

- 1 After some deliberations in the course of the arguments, Dr Abhishek Manu Singhvi, senior counsel, seeks the permission of the Court to withdraw the petition under Article 32 of the Constitution, at this stage.
- 2 The petition is dismissed as withdrawn.

(SANJAY KUMAR-I)  
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)  
ASSISTANT REGISTRAR